TELEGRAPH OFFICES FOR MYSORE STATE

129. SHRI M. VALIULLA: Will the Minister for COMMUNICATIONS be pleased to state the total number of telegraph offices opened in Mysore State since the 1st April 1951?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI RAJ BAHADUR): Four combined offices.

RAILWAY COACHES

130. SHRI P. C. BHANJ DEO: Will the Minister for RAILWAYS be pleased to state:

(a) the number of coaches in fourwheeler units obtained from abroad in each of the years from 1938-39 to 1952-53;

(b) the number of coaches in fourwheeler units expected to be imported in the year 1953-54; and

(c) the average number of workers employed in railway-coach-making in India in the years 1938-39 and 1952-53?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Number of coaches in 4-wheeled units ordered from abroad in each of the years 1938-39 to 1952-53 are:—

1938-1939	to	1946-47	Nil
1947-48			224
1948-49			Nil
1949-50			704
1950-51			
1951-52			400
1952-53			448
		plu	s 12 rail cars.

(b) 100 plus 12 rail cars. Some more electrical multiple unit coaches and rail cars will be ordered during the current year.

(c) 1938-39	2,824
1952-53	7,256

] House of the People PAPER LAID ON THE TABLE

THE ESTATE DUTY (CONTROLLED COM-PANIES) RULES

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): Sir, I lay on the Table a copy of the Estate Duty (Controlled Companies) Rules proposed to be made under sub-section (1) of section 20 of the Estate Duty Act, 1953. [Placed in Library. See No. S-190/53.]

LEAVE OF ABSENCE TO DR. N. DUTT

MR. CHAIRMAN: The following[•] letter has been received from Dr. Nalinaksha Dutt:

"I beg to inform you that on account of serious illness in my family, I shall not be able to attend this Session of the Council of States. I would therefore request you to move the Council of States to grant me leave of absence for this Session."

Is it the pleasure of the Council that permission be granted to Dr. Nalinaksha Dutt for remaining absent from all meetings of the Council during itscurrent session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

MESSAGE FROM THE HOUSE OF THE PEOPLE

TELEGRAPH WIRES (UNLAWFUL POS-SESSION) AMENDMENT BILL, 1952.

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy